

accidents, how they occur and why they happen. An opportunity may be given to this House to discuss the report. Then I think that will satisfy the Members if the Chair gives them an opportunity.

Mr. Speaker: As regards Shri Feroze Gandhi's request that an opportunity may be given to look into or discuss the Railway Accident Committee's report, I shall consider that matter.

Shri Jawaharlal Nehru: But we accept that. There is no difficulty about it, subject to time, of course, and the convenience of the House, and we shall have this matter considered fully.

Mr. Speaker: I will fix up a time. Then, all the other accidents and those matters may also be brought up there. So far as the high-power committee is concerned, it will relate itself to this particular matter and make a report.

PAPERS LAID ON THE TABLE

STATEMENT ON DEMANDS OF THE EMPLOYEES OF HINDUSTAN AIRCRAFT

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): I beg to lay on the Table a copy of the statement on the demands of the employees of the Hindustan Aircraft (Private) Ltd, Bangalore. [Placed in Library See No. LT—392/57]

CORRIGENDUM TO TARIFF COMMISSION'S REPORT

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): I beg to lay on the Table a copy of the Corrigendum to the Tariff Commission's Report (1957) on the continuance of protection to the Cotton Textile Machinery (Spinning ring frames, spindles, spinning rings, fluted rollers and looms) Industry, laid on the Table on the 19th November, 1957. [Placed in Library. See No. LT—393/57].

NOTIFICATION ISSUED UNDER SEA. CUSTOMS ACT

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table, under sub-section (4) of section 43-B of the Sea Customs Act, 1878, a copy of the Notification No. S.R.O. 3506, dated the 31st October, 1957, making certain further amendments to the Customs Duties Drawback (Nitrous Oxide) Rules, 1955. [Placed in Library. See No. LT—394/57]

RESERVE BANK OF INDIA (SECOND AMENDMENT) BILL

Mr. Speaker: The motion for consideration of the Reserve Bank of India (Second Amendment) Bill was adopted yesterday. The House will now take up the clause-by-clause consideration of the Reserve Bank of India (Second Amendment) Bill, 1957. Out of four hours allotted for discussion on Shri Naushir Bharucha's resolution and for consideration and passing of this Bill, 3 hours 44 minutes have already been taken up and 16 minutes now remain. The House will now take up clause 2.

Clauses 2—4

The Minister of Finance (Shri T. T. Krishnamachari): There are no amendments to clauses 2, 3 and 4.

Mr. Speaker: The question is:

"That clauses 2, 3 and 4 stand part of the Bill."

The motion was adopted.

Clauses 2, 3 and 4 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

Shri T. T. Krishnamachari: I beg to move:

"That the Bill be passed".

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.